

### High Court Benches in States

4190. SHRIMATI MAHENDRA KUMARI :  
SHRI BALRAJ PASSI :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) the details of the Benches of High Courts in various states ;

(b) whether the Union Government have received requests for establishment of High Court Benches from other states during the last three years ; and

(c) if so, the details thereof and the action taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF THE STATE IN THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : (a) The required information is given in the attached statement.

(b) and (c) Requests for establishment of High Court Benches have been received from the Governments of Nagaland and Mizoram and the permanent Benches of the Gauhati High Court have been established in the respective State Capitals during the last three years. Similar Benches would be established in the State capitals of Manipur, Tripura, Meghalaya and Arunachal Pradesh after necessary infrastructural facilities have been provided by the concerned State Governments and adequate number of Judges have been appointed in the High Court.

Proposals received from the Government of West Bengal and the Union Territory Administration of Andaman & Nicobar Islands, in consultation with Calcutta High Court for establishing Benches of the High Court in North Bengal and at Port Blair respectively are engaging the attention of the Government.

No specific, complete proposal has been received from other state Governments.

### STATEMENT

Sl. No.	Name of the High Court	Place (State) where High Court Bench exists.
1.	Allahabad	Lucknow (Uttar Pradesh)
2.	Madhya Pradesh	Gwalior & Indore (Madhya Pradesh)
3.	Bombay	Nagpur & Aurangabad (Maharashtra) Panaji (Goa)
4.	Patna	Ranchi (Bihar)
5.	Rajasthan	Jaipur (Rajasthan)
6.	Gauhati	Kohima (Nagaland) Aizawl (Mizoram)

### Vacant posts of Judges in Karnataka High Court

4191. SHRIMATI BASAVA RAJESWARI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether some posts of judges in Karnataka High Court are still lying vacant;

(b) if so, since when these posts are vacant;

(c) whether the Government of Karnataka has sent any recommendations to the Union Government to

fill up these posts; and

(d) if so, the time by which these posts are likely to be filled up?

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND THE MINIS-TER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COM-PANY AFFAIRS (SHRI RANGA-RAJAN KUMARAMANGALAM):**  
(a) Yes, Sir.

(b) Two posts of Additional Judges were rendered vacant on 2.8.91. One vacancy of a permanent Judge arose on 5.6.91.

(c) and (d) The recommendations from the Government of Karnataka have been received on 19.8.91. Such recommendations are always pro-

cessed on priority basis. However, it is not possible to indicate the time by which these posts would be filled up.

#### **Development of Haldia Port**

4192. **SHRI SATYAGOPAL MISRA:** Will the Minister of SURFACE TRANSPORT be pleased to state the steps taken or proposed to be taken by the Government for the development of Haldia Port?

**THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER):** The schemes included in the Annual Plan, 1991-92 for the development of Haldia Dock Com-plex are given below:—

(Rs. in crores)

Sl. No.	Name of the scheme	Outlay for 1991-92
1.	Additional General Cargo Berth.	4.90
2.	Construction of Second Oil Jetty with Tractor Tugs.	19.25
3.	Modification of Ore & Coal Handling Plants.	0.23
4.	Construction of Roads.	0.25
5.	Fire fighting arrangements in docks.	0.68
6.	Water supply arrangements inside dock and residential zone linking it with State Government scheme etc.	0.32
7.	Improvement of infrastructure facilities.	1.05
8.	Construction of Quarters.	1.25
9.	Augmentation of railway yard and facilities.	0.20
10.	Augmentation of existing container terminal.	1.20
11.	Strengthening of existing oil jetty.	0.10
12.	Replacement of dredger Churni.	0.20
13.	Procurement of three locos as replacement.	0.86
14.	Replacement of tug Ahilya.	2.00
15.	Replacement of tug Draupadi.	2.00
16.	Procurement of Grab Dredger.	0.50